

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:164
ANSWERED ON:08.03.2013
ORPHAN AND DESTITUTE CHILDREN
Karwariya Shri Kapil Muni;Premajibhai Dr. Solanki Kiritbhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of orphan and destitute children in the country at present;
- (b) the number of such children including girls adopted during each of the last three years and the current year; State/UT-wise;
- (c) whether the Government has formulated/proposes to formulate any scheme to provide homely environment to destitute/neglected and orphan children in the country;
- (d) if so, the details thereof; and
- (e) the funds sanctioned, released and utilised by the States/UTs for the purpose during the said period?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Question No. 164 for 08.03.2013 raised by Dr. Kirit Premjibhai Solanki and Shri Kapil Muni Karwariya regarding 'Orphan and Destitute Children'

(a): There is no authenticated data available centrally regarding the number of orphan and destitute children in the country as this number is fluctuating in nature.

(b): As per the information reported by adoption agencies / State Governments to the Central Adoption Resource Authority (CARA), the State/UT-wise number of children, including girls, adopted during each of the last three years and the current year is at Annex-I.

(c) & (d): The Ministry of Women and Child Development is implementing the centrally sponsored Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in difficult circumstances including, orphan and destitute children. Under ICPS, financial assistance is provided to State Governments/UT Administrations for both institutional care and non-institutional care, such as adoption, sponsorship and foster-care for such children. Accordingly, grants are provided for setting up and maintenance of Homes of various types, adoption agencies as well as Open Shelters in Urban and Semi-Urban areas, wherein children are provided with services required for ensuring their well being and development such as shelter, food, education, vocational training, counseling etc.

(e): The State/UT-wise and year-wise details of funds sanctioned and released to the State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) during the last three years and current year is at Annex-II. The funds released to the State Governments/UT Administration are generally utilised by them. However, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.